



4. Section 434, though relates to the transfer of certain pending proceedings, Clause (b) of sub-section 1 of ~~sub~~ section 434 of the Companies Act, 2013 reads as follows:-

*"Section 434 (1) - On such date as may be notified by the Central Government in this behalf -*

*(b) any person aggrieved by any decision or order of the Company Law Board made before such date may file an appeal to the High Court within sixty days from the date of communication of the decision or order of the Company Law Board to him on any question of law arising out of such order.*

*Provided that the High Court may if it is satisfied that the appellant was prevented by sufficient cause from filing an appeal within the said period, allow it to be filed within a further period not exceeding sixty days;*

5. In view of the aforesaid provisions, as the order has been passed before 1<sup>st</sup> June, 2016 that too by the erstwhile Company Law Board, the present appeal is not maintainable. It is accordingly dismissed.

**(Justice (Retd.) S.J.Mukhopadhaya)**

**Chairperson**

**( Balvinder Singh )  
Member (Technical)**